

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/CRIMINAL MISC.APPLICATION NO. 23194 of 2021**

TARUNSINH ASHOKSINH ZALA

Versus

STATE OF GUJARAT

Appearance:

MR LAXMANSINH M ZALA(5787) for the Applicant(s) No. 1

PARIMALSINH J VAGHELA(8455) for the Applicant(s) No. 1

MS. MOXA THAKKAR, APP, for the Respondent(s) No. 1

**CORAM:HONOURABLE MR. JUSTICE A.Y. KOGJE****Date : 18/02/2022****ORAL ORDER**

1. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with FIR being **I-CR No.11216008210400 of 2021 registered with Gandhiangar Sector-7 Police Station, Gandhiangar** for offence under Sections 302 and 114 of the Indian Penal Code, under Section 30 of the Arms Act and under Section 135 of the Gujarat Police Act.

2. Learned Advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

3. Learned APP appearing on behalf of the respondent-State has opposed grant of regular bail looking to the nature and gravity of the offence.

4. Learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.



5. I have heard the learned advocates appearing on behalf of the respective parties and perused the papers. Following aspects are considered:-

- I. The FIR is registered on 18.09.2021 for the offence which is alleged to have taken place on 17.09.2021.
- II. The applicant is in jail since 23.09.2021.
- III. The investigation is concluded and charge-sheet is filed.
- IV. The applicant is also filled on the strength of the settlement now arrived at.
- V. Learned advocate Ms. Shweta Dave appearing for the original complainant draws attention of this Court to the affidavit of the original complainant to indicate the settlement.
- VI. Considering the manner in which the incident has taken place where the applicant and the deceased alongwith their other friends had got together and there was a scuffle which resulted into the present incident.
- VII. Submission of learned advocate for the applicant that it was the deceased who had first drawn the sword and the applicant had tried to snatch away the sword from the deceased.
- VIII. Learned advocate for the applicant states that there are no antecedents against the applicant.
- IX. Learned APP under instructions of IO is unable to bring on record any special circumstances against the applicant.

6. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, *prima facie*, this Court is



of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

7. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR being **I-CR No.11216008210400 of 2021 registered with Gandhiangar Sector-7 Police Station, Gandhiangar**, on executing a personal bond of Rs.10,000/- (Rupees Ten Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- (a) not take undue advantage of liberty or misuse liberty;
- (b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- (c) surrender passport, if any, to the Trial Court within a week;
- (d) not leave the State of Gujarat without prior permission of the Trial Court concerned;
- (e) mark presence before the concerned Police Station once in a month for a period of six months between 11.00 a.m. and 2.00 p.m.;
- (f) furnish the present address of his residence to the Investigating Officer and also to the Court at the



time of execution of the bond and shall not change the residence without prior permission of Trial Court;

8. The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

9. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

10. At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

11. Rule is made absolute to the aforesaid extent.

**Direct service** is permitted.

SIDDHARTH

**(A.Y. KOGJE, J)**